



2026:AHC:34610

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2362 of 2026

Constable J.W. Amar Pal Singh And Another

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

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|---------------------------|---|---------------------|
| Counsel for Petitioner(s) | : | Arvind Kumar Tiwari |
| Counsel for Respondent(s) | : | C.S.C.              |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Arvind Kumar Tiwari, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that the writ petitioners happen to be an Ex-Soldier of Indian Army, who were inducted in the Army on 11.11.2002 and they stood discharged on 30.01.2020 and thereafter they were inducted in Police Department as Constable. They seek pay protection in light of judgment in Writ-A No.10689 of 2024, Sita Ram Sharma and 13 others vs. State of U.P. and others decided on 09.04.2025.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.4.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order. In case Respondent no.4 finds that the claim of the writ petitioner is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.

**February 17, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**